Date: August 06, 2025

C2R/2025-26/12

RBI invites comments on the draft circular on 'Reserve Bank of India (Settlement

of Claims in respect of Deceased Customers of Banks) Directions, 2025'

Under the provisions of Banking Regulation Act, 1949, nomination facility is available

in respect of deposit accounts, articles kept in safe custody or safe deposit lockers.

This is intended to facilitate expeditious settlement of claims or return of articles or

release of contents of safe deposit locker upon death of a customer and to minimise

hardship caused to family members. The extant instructions require banks to adopt a

simplified procedure to facilitate expeditious and hassle-free settlement of claims

made by survivors/ nominees/ legal heirs in case of deposit accounts up to a threshold

limit, however, the procedures vary across banks. With a view to enhance customer

service standards, it has been decided to streamline the procedures and standardise

the documentation to be submitted to the banks. Accordingly, Reserve Bank has

released today the <u>draft circular</u> in this regard for public consultation.

Additional comments or any attachments may also be submitted by email at

mcsdorfeedback@rbi.org.in.

Last date for submission of comments is August 27, 2025.

Draft circular: PDF (484.16 KB)